

**Central Administrative Tribunal
Principal Bench**

OA No.2180/2017

New Delhi, this the 10th day of July, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Naveen Kumar Bansal, Age 50
Superintending Engineer (Civil) CPWD
Planning Cum JCC, CPWD, Gp. 'A'
Satwari, Jammu-180003.Applicant

(By Advocate: Shri Vineet Jhanji)

Versus

1. Govt. of India through its Secretary
Ministry of Urban Development
Nirman Bhawan, New Delhi.
2. Central Public Works Department
Through its Under Secretary
Vigilance Wing, Ministry of Urban Development
Room No.337, C-Wing, Nirman Bhawan
New Delhi-110011.Respondents

ORDER (ORAL)

Justice Permod Kohli, Chairman :-

Notice.

2. Shri Ashok Kumar, learned counsel appears and accepts notice on behalf of respondents.
3. The applicant has assailed the charge memo dated 28.03.2017 whereby disciplinary proceedings under Rule 14 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965 have been initiated

against him on the basis of the charges incorporated in the statement of Articles of charges framed against him. Shri Vineet Jhanji, learned counsel for the applicant, has vehemently argued that there is very valid explanation available to the applicant. His further contention is that the charges are not sustainable against the applicant.

4. The charge sheet has since been issued and from perusal of articles of charge we are of the opinion that no relief can be granted to the applicant at this stage. The applicant has also filed his response to the charges. The disciplinary authority has appointed the inquiry officer. In this scenario, we do not intend to interfere in the disciplinary proceedings. However, Shri Jhanji submits that at least the disciplinary proceedings should be concluded within a reasonable time.

5. In view of this submission, we dispose of this Application at the admission stage itself without going into the merits of the controversy with the following directions:-

(i) Since the inquiry officer has already been appointed, the inquiry against the applicant shall be completed within a period of six months.

(ii) On completion of inquiry and submission of the report and after seeking response of the applicant, in the event the findings are against the applicant, the disciplinary authority shall pass the consequential order within a period of four months thereafter.

(K.N. Shrivastava)
Member(A)

(Justice Permod Kohli)
Chairman

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